

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 13**

**IA 2155/2024 In C.P. (IB)/43(MB)2017**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **06.05.2024**

NAME OF THE PARTIES:      **GUPTA ENERGY PVT. LTD.**

Section 10 of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

**IA 2155/2024 –**

1. The present application is filed by the Liquidator as per Regulation 15 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 to place on record progress report for the quarter January, 2024 to March, 2024.
2. Accordingly, it is taken on record.
3. In view of aforesaid, **IA No. 2155/2024** is **allowed** and **disposed of**.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna